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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1187/97

dt.3-10-97

Between

M.A. Hafeez

: Applicant

1. General Manager
SC Rly. Secunderabad

2. Divnl. Rly. Manager
Hyderabad Divn.
SC Rly

3. Sr. Divnl. Personnel Officer
Hyderabad Divn.
SC Rly., Secunderabad

: Respondents

Counsel for the applicant

: Shaik Samiulla
Advocate

Counsel for the respondents

: V. Rajeswara Rao
SC for Rly.

Coram

HON. MR. H. RAJENDRA PRASAD, MEMBER(ADMN.) ~~or~~

HON. MR. B.S. JAI PARAMESHWAR, MEMBER(JUDL.) ~~Jw~~

OA.1187/97

dt.3-10-97

Order

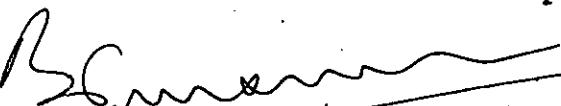
Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.)

Heard Mr. Shaik Samiulla, learned counsel for the applicant and Mr. V. Rajeswara Rao, for Mr. K. Siva Reddy, on behalf of the respondents.

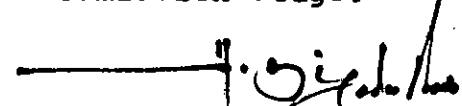
1. The applicant is aggrieved by the promotion granted to Mr. V. Ramdass, formerly A.S.M. II, who was medically declassified which action resulted in ignoring the claim of the applicant since he is admittedly the seniormost Senior Clerk in the office of the SDOM. It is seen that the applicant has submitted a representation to the DRM (Respondent-2) on 26-12-1996 vide Annexure-10, followed by a reminder on 17-2-1997 (Annexure-5). It is stated by the applicant that he has not so far received any reply to his representation so far.

2. It would be adequate at this stage to direct Respondent-2 to have the representation examined and dispose of the same within three weeks from the date of receipt of copy of this order. Any decision that may be conveyed to the applicant shall have to be a detailed speaking order. The applicant shall have the liberty, if so advised, to agitate his grievance in case he is not satisfied with the decision communicated to him as indicated above.

3. Thus the OA is disposed of at the admission stage.


(B.S. Jai Parameshwar)
Member(Judl.)

3.10.97


(H. Rajendra Prasad)
Member(Admn.)

Dated : October 3, 97
Dictated in Open Court

sk


Deputy Registrar.

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O.A.1187/97.

To

1. The General Manager, SC Rly,
Secunderabad.
2. The Divisional Railway Manager Hyderabad Division,
SC Rly, Hyd.
3. The Sr. Divisional Personnel Officer,
Hyderabad Division, SC Rly, Secunderabad.
4. One copy to Mr. Shaik Samiulla, Advocate, CAT. Hyd.
5. One copy to Mr. V. Rajeswar Rao, SC for Rlys, CAT. Hyd.
6. One copy to HHRP.M.(A) CAT. Hyd.
7. One copy to D.R.(A) CAT. Hyd.
8. One spare copy.

pvm

27/10/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

The Hon'ble Mr. B. S. Jain Parasuram, M(O)

DATED:- 3/10/97

ORDER/JUDGMENT

M.A.,/RA.,/C-A. NO..

O.A. No.

1187/97

T.A. No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

a/w of a copy (3)

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

